

fied and analysed as part of remote sensing studies over the Indian sub-continent.

**Permission Sought by Government Servants for Accepting Employment for Family Members in Foreign Organisations in India**

2924. SHRI KRISHNA KUMAR GOYAL : Will the Minister of HOME AFFAIRS be pleased to state the details of Senior Government servants who had sought the permission of Central Govt, for accepting employment for their family members in foreign organisations in India during the last three Years ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : There are certain restrictions on the acceptance of employment in foreign mission and related organisations/international organisations/foreign commercial organisations in India by any member of family of a Government servant. In view of the security implications involved, it is not considered desirable in public interest to disclose the details of specific cases.

**'C' Class Industries**

2925. SHRIMATI SANYOGITA RANE : Will the Minister of HOME AFFAIRS be pleased to state :

(a) whether Government had created a new category of industries called the 'C' Class industries ;

(b) if so, the norms and details of areas specified under this new category; and

(c) the details of incentives and subsidy available for starting industries in the above category ?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (SHRI S.M. KRISHNA) : (a) to (c)

Government has not classified any 'C' class Industries. It has however recategorised the backward areas of the country into 3 Categories viz. Category 'A', Category 'B' and Category 'C'. Central Investment Subsidy in these categories will be as follows :—

Category 'A'—25% of the investment subject to a ceiling of Rs. 25 lakhs.

Category B'—15% subject to a maximum of Rs. 15 lakhs.

Category 'C'—10% subject to a maximum of Rs. 10 lakhs.

The above scheme accepted by Government was promulgated vide Press Note No. 4/1/81-BAD (Vol. III) dated 27-4-1983. Copies of the same are available in the Parliament Library.

**Amount Allocated for Tribal Sub-Plan of Orissa**

2926. SHRI CHINTAMANI JENA : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the amount allocated for Tribal sub-plan of Orissa for the year 1982-83;

(b) the amount actually spent;

(c) the details of work done for the welfare of the tribals under the Plan and

(d) the amount earmarked for the year 1983-84 for implementing the Tribal sub-plan of Orissa ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) and (d) The amount allocated to Tribal sub-Plan of Orissa in the year 1982-83 and 1983-84 is as follows;—

(Rs. in lakhs)

	Source of funds	1982-83	1983-84
I	State Plan	10,702.31	13,017.80
II	Centrally sponsored Schemes	2,730.75	2,677.50
III	Special Central Assistance.	1200.00	1,271.00

(b) An amount of Rs. 11,901.79 lakhs is reported to have been spent by the Government of Orissa out of the State Plan and Special Central Assistance allocations, for implementation of Tribal sub-Plan 1982-83;

(c) 92,942 Scheduled Tribe families have been economically assisted in Orissa during the year 1982-83. Schemes of family benefit and infrastructure development have been implemented in Agriculture, Horticulture; Soil Conservation, Animal Husbandry, Roads, Drinking Water Supply, Fisheries, Forest, Industries, Sericulture, Technical Education, Rural Electrification, Irrigation, Co-operation, Education and Health sectors under Tribal sub-Plan Programme in the State.

#### Suspension of Employees in Ministry of Home Affairs

2927. SHRI MANOHAR LAL SAINI : Will the Minister of HOME AFFAIRS be pleased to state :

(a) the number of Government servants working in his Ministry, or under the attached and subordinate officers who are under suspension or were placed under suspension on grounds other than criminal or against whom disciplinary proceedings are in progress or are instituted during the last three years together with reasons;

(b) when they were suspended or disciplinary proceedings instituted or disciplinary proceedings contemplated and in how many cases suspension was reviewed by the disciplinary authorities of its own and the decision communicated to the public servant;

(c) whether the subsistence allowance was reviewed immediately after 90 days of their suspension; if not reasons thereof, steps taken to authorise the increase or decrease therein with retrospective effect;

(d) in how many cases the charges were not communicated to the Government servants after suspension; and

(e) the steps taken to expedite investigation of pending case ?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NIHAR RANJAN LASKAR) : (a) to (e) The information is being collected and will be laid on the Table of the House.

#### “Discharge of Effluents in Jamuna”

2928. SHRI HARISH KUMAR GANGWAR : Will the PRIME MINISTER be pleased to refer to the reply given to Starred Question No. 333 on 3 November, 1982 regarding discharge of effluents in the Jamuna and state :

(a) whether the directions of the Court have since been implemented; and

(b) if not, details of action proposed to be taken ?

THE DEPUTY MINISTER IN THE DEPARTMENT OF ENVIRONMENT (SHRI DIGVIJAY SINH) : (a) Yes, Sir. In compliance with the court order, M/s. Delhi Cloth Mills, Delhi, commissioned an effluent treatment plant by November 30, 1982.

(b) Does not arise.